

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 269/MP/2018

Subject : Petition under Section 142 of the Electricity Act, 2003, for non-compliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017.

Date of Hearing : 6.9.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Adani Power Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Others

Parties present : Ms. Poonam Verma, Advocate, APL
Shri Jarul Sharma, Advocate, APL

Record of Proceedings

Learned counsel for the Petitioner submitted that present Petition has been filed under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017 and for seeking directions to the respondents to release the amount of Rs. 895.41 crore, which has been unilaterally and wrongly deducted by the respondents from the monthly/supplementary bills raised by the Petitioner.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notices to the respondents.
3. The Commission directed the Petitioner to serve copy of the Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies, by 27.9.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 10.10.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**